THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

M.A. No.125/2018
Un-numbered Company Appeal (AT)) (Insolvency) No. /2018
(F.No.10/05/2018/NCLAT/UR/372

In the matter of:

M/s. Bhaskara Agro Agencies …. Appellant

Versus

M/s. Super Agri Seeds Pvt. Ltd. & Ors. …. Respondents

Appearance: Mr. Judy James and Mr.Avinash Bhatia, Advocates for the Appellant

16.07.2018

In the course of hearing, learned lawyer appearing for the Appellant submitted that in pursuant to the earlier order, he could not file the supplementary application and he intends to file the same today.

2. Heard. Prayer is allowed. He is directed to file the supplementary application in the course of the day.

3. Put up tomorrow, i.e., on 17.07.2018 before the Registrar Court along with the supplementary application, if any, filed by the Appellant.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar